

1

No.1/1/2022-Adm/APTEL-II/1476/24 **Appellate Tribunal for Electricity Ministry of Power Website:** <u>www.aptel.gov.in</u> Core-4, 7thfloor, SCOPE Complex, Lodhi Road,

New Delhi-110003

Dated 13th February 2024

VACANCY CIRCULAR

It is proposed to fill up the posts of Registrar, Deputy Registrar, Court Master, Personal Assistant and Judicial Assistant in the Appellate Tribunal for Electricity on deputation/absorption basis.

S1.	Name of the post	Eligibility Criteria
(i)	Deputy Registrar (Two) * Level-12 (78,800-2,09,200) (One Post in anticipation) Deputation / absorption Officer appointed on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate. * (One post of Deputy Registrar will be filled up subject to outcome of the W.P. (C) No. 6373/2021 pending in the Hen ble High Court of Delhi.)	 Deputation / absorption :Officers of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Tribunal or Recognized Universities of Central or State Government, possessing degree in law from a recognized University or equivalent; (a) Holding analogous post on regular basis; or (b) With Five years regular service in the post in level 11 in the pay matrix; or (c) With ten years combined regular service in the post in level 11 in the pay matrix; or (d) Holding the post of Additional Registrar or Joint Registrar or Deputy Registrar in a High Court, on regular basis; or (e) With five years regular service as Judicial Officer in a High Court. Note 1:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.
(ii)	Court Master (Two Posts) Level-7 (Rs.44,900- 1,42,400) (One post in anticipation) By promotion failing which by deputation/absorption failing both by direct recruitment. Note :- Officer appointed on the post of Court Master on deputation basis and willing	Deputation/absorption: Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government. (a) (i) holding analogous post on regular basis; or (ii)with five years regular services in the post in level 6 in

 on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in tilt discretion, take such decision, as it considers appropriate. (b) possessing Bachelor's degree from a recognized university or equivalent; (c) possessing Bachelor's degree from a recognized university or equivalent; (d) Having knowledge of computers. Note 1: The officer of the Appellate Tribunal for appointment by deputation. Similarly, the deputation is aball not be eligible for consideration for appointment by deputation. Similarly, the deputation is aball not be eligible for consideration for appointment by deputation. Similarly, the deputation is aball not be eligible for consideration for appointment by deputation absorption. Note 2: The period of deputation including the period of deputation hasing which by direct recruitment. (iii) Personal Assistant (Four) Level-6 (iiii) Personal Assistant (Four) Level-6 (Rs.35,400-1,12,400/-), (One Post in Anticipation] By promotion failing which by dipetution/absorption failing which by direct recruitment. Note :- Officer appointed on the post of Personal Assistant on deputation for service on deputation for service on deputation for service on deputation for service on deputation for permanent absorption of the pay and the pay matrix or equivalent; (e) Howing knowledge of computers. (b) possessing speed in stenography (English) of 80 words per minute; (c) Having knowledge of computers. (d) holding analogous post on regular basis; or (ii) which by discretion, take such decision, as it consider absorption of the pay in alt be eligible for consideration for appointment by de			······································
 completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate. (c) possessing speed in stenography of 100 words perminute (English); and (d) Having knowledge of computers. Note 1: The officer of the Appellate Tribunal for for promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationing shall hot be eligible for consideration for appointment by deputation in another ex-cadre post held immediately preceding the appointment by deputation shall not be eligible for consideration for appointment by deputation shall not be eligible for consideration for appointment by deputation in another ex-cadre post held immediately preceding the appointment of Central Government of Methods and the appointing authority may in the said opst and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appropriate. (b) possessing speed in stenography (English) of 80 words perminent by deputation. Similarly, the deputation appointment by promotion shall not be eligible for consideration for appointment by promotion and the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authority may in the said post and the appointing authory		to get permanently absorbed on the said post may on	the pay matrix or equivalent;
 permanent absorption on the said post and the appointent in the sense or other organization or Department of Central Government. (i) Personal Assistant (Four) Level-6 (Rs.35,400.1,12,400/-).(One Post in Anticipation) By promotion failing which by deputation basis and willing to get permanent. Note :- Officer appointed on the said post and the appointing authority mays in completion of the said post and the appointing authority mays in a sit consideration for permanent absorption on the said post and the appointing authority may in completion of two personal Assistant to the seligible for consideration for appointment in the same or other organization or Department of Central Government. (iii) Personal Assistant (Four) Level-6 (Rs.35,400.1,12,400/-).(One Post in Anticipation) By promotion failing which by direct recruitment. Note :- Officer appointed on the solid permanent absorption on the said post and the appointing authority may in a sorpe for an the appointion the solid permanent absorption for permanent absorption on the said post and the appointing authority may in a completion of two personal Assistant of the personal Assistant of the personal Assistant on deputation basis and willing to get permanentity absorbed on the said post and the appointing authority may in a sit considers appropriate. Note :- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputation shall not exceed 56 years as on the closing the provide of the appointment by the permanent by the permanent by the permitent y deputation shall not exceed 56 years as on the closing the appointment of the permanent by the permitent y deputation shall not exceed 56 years as on the closing the appointment by the permitent y deputation shall not exceed 56 years as on the closing the provide the appointment by the permitent		completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision,	(b) possessing Bachelor's degree from a recognized university or equivalent;
 authority may in its discretion, take such decision, as it considers appropriate. (d) Having knowledge of computers. (d) Having knowledge of computers. (d) Having knowledge of computers. Note 1:- The officer of the Appellate Tribunal for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion. Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shal be five years. Note 3:- The maximum age limit for appointment by deputation/absorption failing which by direct recruitment. Note :- Officer appointed on the post of Personal Assistant on deputation basis and willing to get permanently absorbed on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate. (d) Having knowledge of computers. Note 1:- The officer of the Appellate Tribunals or Recognized universities of Central or State Government. (a) (b) holding analogous post on regular basis; or inhumals or Recognized universities of Central or State Government. (a) (b) possessing speed in stenography (English) of 80 words per minute; (c) Having knowledge of computers. Note 1:- The officer of the Appellate Tribunal for promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationist shall not be eligible for consideration for appointment by deputation in another ex-cadre post held immediately proceding the appointment in the same or othe organization or Department of Central Government by promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationist s			(c) possessing speed in stenography of 100 words per minute (English); and
as it considers appropriate.Note 1:- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion.(iii)Personal Assistant (Four) Level-6 (Re.35,400-1,12,400/-). (One Post in Anticipation) By promotion failing which by deputation failing which by deputation failing which by deputation failing which by deputation basis and willing to get permanenti absorbed on the said post and the say on completion of two years of service on deputation terms, exercise his/her option terms, exercise his/her option terms, exercise his/her option terms, exercise his/her option 			(d) Having knowledge of computers.
 deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shal be five years. Personal Assistant (Four) Level-6 (iii) Personal Assistant (Four) Level-6 (Rs.35,400-1,12,400/-). (One Post in Anticipation) By promotion failing which by deputation/absorption failing both by direct recruitment. Note :- Officer appointed on the post of Personal Assistant on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation for permanent absorption on the said post, may on completion of two years of service on deputation terms, excrcise his/her option for permanent absorption at the appointing authority may in the sait post and the appointing authority may in the sait post, and the appointing authority may in the sait considers appropriate. Note 2:- The period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government by deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shal be five years. 			Note 1 :- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be cligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion.
 deputation shall not exceed 56 years as on the closing date of receipt of applications. Personal Assistant (Four) Level-6 (Rs.35,400-1,12,400/-). (One Post in Anticipation) By promotion failing which by deputation/absorption failing both by direct recruitment. Note :- Officer appointed on the post of Personal Assistant on deputation basis and willing to get permanently absorbed on the said post, may on completion of troms, excretion her said post and the appointing authority may in its discretion, take such decision, as it considers appropriate. Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department in the same or other organization or Department of Central Government shal be five years. 			Note 2 :- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.
 (iii) Level-6 (Rs.35,400-1,12,400/-). (One Post in Anticipation) By promotion failing which by deputation/absorption failing both by direct recruitment. Note :- Officer appointed on the post of Personal Assistant on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate. Universities of Central or State Government. (a) (i) holding analogous post on regular basis; or (iii) with ten years regular services in the post in level 4 in the pay matrix or equivalent; (b) possessing speed in stenography (English) of 80 words per minute; (c) Having knowledge of computers. Note 1:- The officer of the Appellate Tribunal for of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government by deputation shall not exceed 56 years as on the closing 			Note 3 :- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.
 (iii) (Rs.35,400-1,12,400/-). (One Post in Anticipation) By promotion failing which by deputation/absorption failing both by direct recruitment. Note :- Officer appointed on the post of Personal Assistant on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate. (iii) (Dificer of the Central Government or Autonomous Bodies on Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government. (a) (i) holding analogous post on regular basis; or (ii) with ten years regular services in the post in level 4 ir the pay matrix or equivalent; (b) possessing speed in stenography (English) of 80 words per minute; (c) Having knowledge of computers. Note 1:- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion. Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shal be five years. Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing 			Deputation/absorption:
 (a) (i) holding analogous post on regular basis; or (ii) with ten years regular services in the post in level 4 in the pay matrix or equivalent; (b) possessing speed in stenography (English) of 80 words per minute; (c) Having knowledge of computers. Note 1:- The officer of the Appellate Tribunal for permanent absorption on the said post and the appointing authority may in its discrction, take such decision, as it considers appropriate. Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years. Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing 	(iii)	(Rs.35,400- 1,12,400/-). (One Post in Anticipation) By promotion failing which by deputation/absorption failing	Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government.
 the post of Personal Assistant the post of Personal Assistant on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate. Note 1:- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appropriate. Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shal be five years. Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing			(a) (i) holding analogous post on regular basis; or
 willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate. Note 1:- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion. Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shal be five years. Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing 		the post of Personal Assistant on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers	(ii)with ten years regular services in the post in level 4 in the pay matrix or equivalent;
 may on completion of two years of service on deputation terms, exercisc his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate. Note 1:- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion. Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years. Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing 			(b) possessing speed in stenography (English) of 80 words per minute;
 terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate. Note 1:- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion. Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shal be five years. Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing 	ĺ		(c) Having knowledge of computers.
 Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years. Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing 			Note 1 :- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion.
deputation shall not exceed 56 years as on the closing			Note 2 :- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.
			Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.

(iv)	Judicial Assistant (Filing) (One) Post.	Deputation/absorption:-
	(Rs.35,400- 1,12,400)	Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized
	Note :- Officer appointed on the post of Judicial Assistant	Universities of Central or State Government.
	(Filing) on deputation basis and willing to get permanently	(a) (i) holding analogous post on regular basis; or
	absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on	(ii)with six years regular services in the post in level 5 in the pay matrix or equivalent; or
		(iii) with ten years regular services in the post in level 4 in the pay matrix or equivalent;
	the said post and the appointing authority may in	(b) possessing degree in law from a recognized University or equivalent
	its discretion, take such decision, as it considers	(c) Having knowledge of computers.
	appropriate.	Note 1 :- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.
		Note 2 :- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.

2. The pay and conditions of deputation / absorption of the officials selected will be regulated in accordance with the Department of Personnel & Training's O.M. No.6/8/2009-Estt.(Pay-II) dated the 17th June, 2010, as amended from time to time and other instructions of the Central Govt. issued in this regard from time to time.

3. The absorption shall be as per the provisions of the relevant recruitment rules of the post.

4. The period of deputation including the period of deputation in another excadre post held immediately preceding this appointment in the same or other Organization or Department of Central Govt. shall be five years.

5. The maximum age of the applicant should not be more than 56 years on the closing date of application.

6. The application Form as per '**Annexure**' (also available in website of this Tribunal), along with attested copies of up-to-date ACRs/APAR for the last five years and vigilance clearance, may be forwarded to the undersigned. Applications not accompanied by copies of ACRs/APAR and vigilance clearance will not be entertained. **This is an open vacancy circular**. The complete applications received by the last date of every month shall be considered for selection in subsequent month for available vacancies. This process will continue till all the vacancies are filled up.

7. The Appellate Tribunal for Electricity has been declared eligible for allotment of General Pool accommodation. Officials of the Central Government/All India Services joining the Tribunal would be eligible for allotment/ retention of General Pool residential accommodation, on maturity of their turn in the waiting list, subject to fulfilment of other usual conditions.

8. Number of vacancy may vary and the Appellate Tribunal for Electricity keeps its right reserve for changes in vacancy position or any other change.

Sd/-(Madhulika Choudhary) Registrar, APTEL Phone No. 011-24361518 Email: <u>aao-aptek@nic.in</u>

Copy to :-

- 1. PPS to Hon'ble Chairprson, APTEL.
- 2. PPS to Registrar, APTEL.
- 3. PPS to all Members, APTEL
- 4. Registrar General, Hon'ble Supreme Court of India.
- 5. Registrar General, All Hon'ble High Courts.
- 6. Registrar of all District Courts.
- 7. Registrar, All Tribunals.
- 8. Website of APTEL
- 9. Notice board.